

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

112. I.A. 565/2023

I.A. 2571/2022

I.A. 199/2022

IN

C.P.(IB)-3442(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **25.01.2024**

NAME OF THE PARTIES: Ultratech Cement Ltd

V/s.

Schema Enterprises Pvt Ltd

SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Adv. Baasir Aziz and Adv. Garima Raisinghani for the Applicant in I.A. 2571/2022, Amir Arsiwala a/w Vidit Divya Kumat for the Applicant/RP in IA 565 of 2023 and IA 199, for the Respondent in IA 2571 are present through VC.

I.A. 565/2023

2. The above application has been filed by Resolution Professional seeking liquidation of the Corporate Debtor.

I.A. 199/2022

3. The above application has been filed by the RP under Section 19(2) of the Code seeking cooperation from the suspended directors.
4. The counsel for the RP stated that section 12A application has not yet been listed therefore requested to proceed in the matter. One last and final opportunity is given to the suspended board to ensure that the 12A application is listed.

5. None appeared for the suspended directors. List the above applications for Appearance of the suspended board or else the court will proceed the matter. List on **13.03.2024**.

I.A. 2571/2022

6. Counsel stated that Pleadings are completed. However, on perusal of the DMS, it is resolved that the reply was filed on 23.11.2022 and the defects were marked on 01.12.2022 and the reply is still lying under defect. Counsel is directed to ensure the documents are defect free and displayed on DMS as well as hard copy is made available to the court on the next date of hearing. List the matter on **13.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)